

BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI.

O.A NO. 488/2025

IN THE MATTER OF:

ANKUSH SINGH

...APPLICANT

VERSUS

DISTRICT MAGISTRATE, AMBEDKAR NAGAR & ORS.

...RESPONDENTS

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PLACE: DELHI

DATE: 12.12.2025




(SHRIYA TAKKAR, MANAN TAKKAR, AVANTIKA THAKUR,




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**REPLY ON BEHALF OF RESPONDENT NO. 5 I.E. M/S. BALRAMPUR
CHINI MILLS UNIT AKBARPUR, AMBEDKAR NAGAR.**

MOST REPECTFULLY SHOWETH:

1. The present Original Application has been filed by the Applicant alleging encroachment and discharge of untreated sewage and industrial effluent along with solid waste in Tamsa river in District Ambedkar Nagar, Uttar Pradesh. The matter is pending adjudication before this Hon'ble Tribunal and is now listed on 15.12.2025.
2. That this Hon'ble National Green Tribunal vide order dated 22.09.2025 was pleased to issued notice to the Respondents directing them to file their respective replies. Pursuant to the said order, the registry of this Hon'ble Tribunal issued a notice dated 26.09.2025 to Respondent No. 5 herein and the present reply is being filed in compliance thereof.
3. That the present reply is being filed on behalf of Respondent No. 5 i.e. Balrampur Chini Mills Unit Akbarpur, Ambedkar Nagar, a law-abiding industrial unit which has been operating with all requisite statutory clearances i.e. consents under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, issued by the Uttar Pradesh Pollution Control Board and Authorisation under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4. At the outset, the Respondent herein denies each and every statement, submissions and contentions set forth in the Original Application to the extent the same are contrary to and/or inconsistent with the true and complete facts of the case and/or the submissions made on behalf of the Respondent herein in the present Reply. The Respondent herein further humbly submits that the averments and contentions, as stated in the Original Application under reply, may not be taken to be deemed to have been admitted by the Respondent herein, save and except what are expressly and specifically admitted and the rest may be read as travesty of facts.

5. **BRIEF FACTS OF THE CASE:**

- a. At the outset, it is submitted that the establishment of the Answering Respondent's unit was undertaken only after obtaining a formal No Objection Certificate ("NOC") from the Respondent Uttar Pradesh Pollution Control Board, issued vide letter dated 02.03.2005. That the NOC was granted after due scrutiny and was subject to several specific and general environmental safeguard conditions, including installation of an Effluent Treatment Plant, Air Pollution Control Systems, green belt development, submission of monthly progress reports, prohibition on commencement of operations without obtaining Consent to Establish/Operate under the Water and Air Acts. It is relevant to mention herein that the answering Respondent herein started its operation on 30.11.2005 only after complying with all the conditions mentioned under the NOC dated 02.03.2005. **A copy of the No Objection Certificate dated 02.03.2005 issued by the Respondent Board is annexed herewith and marked as Annexure-R5/1.**
- b. It is submitted that the Respondent No. 5, M/s Balrampur Chini Mills Ltd., Unit Akbarpur has always operated with a valid Authorization under the Hazardous

and Other Wastes (Management and Transboundary Movement) Rules, 2016, issued by the Respondent Uttar Pradesh Pollution Control Board, which was renewed from time to time, with the latest one having been issued on 11.04.2023 valid up to 11.04.2028, for handling hazardous wastes generated by the unit, including Used/Spent Oil (Cat-5.1, 7.2 TPA) and Contaminated Cotton/Rags (Cat-33.2, 0.5 TPA). That the unit fully complies with the general and specific conditions of the authorization, which mandate safe collection, storage in isolated and leak-proof areas, proper labelling, handling, and disposal through authorized recyclers/TSDFs, ensuring no adverse impact on air, water, or soil. The unit maintains accurate records, manifests, and logbooks, implements Emergency Response Procedures (ERP), and submits timely returns to the Respondent UPPCB. That all operations are conducted strictly in accordance with the Environment (Protection) Act, 1986, the Water Act, 1974, the Air Act, 1981, and the Hazardous Waste Rules, ensuring that no hazardous waste is disposed of into the River Tamsa or any other surface water body. **A copy of the Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 11.04.2023 is annexed herewith and marked as Annexure-R5/2.**

- c. That as mentioned above, the first NOC for operation was granted by the Respondent Board on 02.03.2005, thereafter Consent to Operate was granted by the Board from time to time, with the latest Consolidated Consent to Operate and Authorization (CCA) having been issued by the Respondent Uttar Pradesh Pollution Control Board on 15.12.2023, under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. The CCA is valid from 01.01.2024 to 31.12.2025 and authorizes the unit to manufacture 750 TPD Crystal Sugar using 7500 TCD sugarcane crushing and co-generate 18 MW

power. **A Copy of Consolidated Consent to Operate and Authorisation dated 15.12.2023 is annexed herewith and marked as Annexure-R5/3.** That as per the CCA, the permitted industrial discharge is 1400 KLD (treatment through ETP) and permitted domestic discharge is 160 KLD (treatment through STP). That the CCA further specifically states that the treated effluent shall be recycled to the maximum extent and should be reuse within the premises for gardening etc. and the Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time. It is relevant to mention herein that as stipulated under the CCA, The treated effluent fully complies with the standards prescribed under the Environment (Protection) Rules, 1986, and is entirely recycled and reused within the premises for process water, cooling, and irrigation purposes, ensuring no discharge of treated or untreated effluent outside the factory boundary.

- d. Additionally, the unit's air pollution control systems, including ESP-equipped boilers (80 TPH each), operate continuously in compliance with the standards prescribed under the CCA, ensuring that particulate emissions remain within permissible limits. The unit maintains continuous monitoring, records, and periodic inspections by the Respondent UPPCB confirm strict adherence to all water and air pollution norms. In compliance with air quality norms, the unit operates air pollution control systems, including Electrostatic Precipitators (ESP) for boiler sections. Continuous monitoring confirms that emission levels remain well within the standards prescribed by UPPCB and CPCB. These systems are maintained in full operational condition at all times to prevent any airborne pollution or release of particulate matter into the environment.
- e. It is further submitted that, as mandated under the Consent to Operate (CCA), the Respondent Industry ensures the safe handling and scientific disposal of all

solid wastes, including press mud, boiler ash, and ETP sludge, thereby preventing any possibility of pollution to the River Tamsa or its surrounding areas. Respondent No. 5 strictly complies with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, along with all other applicable solid waste management regulations. The solid wastes generated are managed in an environmentally sound manner—press mud and other biodegradable wastes are utilized for composting or supplied to authorized recyclers, while boiler ash and ETP sludge are disposed of or reused strictly in accordance with CPCB/UPPCB guidelines. At no point is any solid waste discharged, dumped, or allowed to accumulate in or around the River Tamsa, and all waste management operations remain fully compliant with the prescribed environmental norms.

- f. That the Respondent No. 5 had also obtained permission from CGWA for the operation of the three tube wells installed within the industrial premises. It is submitted that the earlier permissions granted by the CGWA expired in 2021 and thereafter the Respondent No.5 herein had immediately applied for their renewal. That the renewed permissions/ Ground Water No-Objection Certificates (NOCs) from the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh, were duly granted to the Respondent No.5 herein for the operation of its 3 industrial tube wells and the same are valid till 03.10.2026. That all the 3 tube wells have been operational since their respective dates of construction, and the extractions are strictly within the permissible limits prescribed in the NOCs. **Copies of the Renewed Ground Water No-Objection Certificates are annexed herewith and marked as Annexure-R5/4 (Colly).**
- g. As already submitted, the unit has a fully functional Effluent Treatment Plant of 1500 KLD capacity, designed to treat all industrial effluent generated within

the factory premises. The functioning and efficiency of the ETP have been independently verified by Environmental and Technical Research Centre, an MoEF & CC approved laboratory. That the test reports dated 22.02.2025 confirm that the treated effluent meets the standards prescribed by the Central Pollution Control Board and the Respondent Uttar Pradesh Pollution Control Board. It is reiterated that all treated industrial effluent is fully reused and recycled within the unit for purposes such as industrial processes, cooling, and irrigation. At no point is untreated or inadequately treated industrial effluent discharged outside the factory premises. **Copies of the water analysis reports dated 22.02.2025 for the ETP inlet and outlet are annexed herewith and marked as Annexure-R5/5 (Colly).**

- h. It is further submitted that the domestic wastewater generated at unit of the Respondent No. 5 is treated through a Sewage Treatment Plant of 220 KLD capacity. The functioning and efficiency of the STP have been independently verified by Environmental and Technical Research Centre, an MoEF & CC approved laboratory. That the test reports dated 01.08.2025 confirm that the STP is fully operational and effective, ensuring that no untreated or inadequately treated domestic effluent is discharged outside the factory boundary. The treated sewage is fully recycled and reused for gardening and other permissible purposes within the unit, in full compliance with the conditions of the Consolidated Consent & Authorization issued by the Respondent UPPCB. **Copies of the water analysis reports dated 01.08.2025 of the STP inlet as well as the STP outlet are annexed herewith and marked as Annexure-R5/6(Colly).**
- i. It is pertinent to mention here that the unit of the Respondent No. 5 is fully complying with all conditions of the latest Consolidated Consent & Authorisation dated 15/12/2023. The unit has duly submitted the compliance

of CCA conditions report dated 22.08.2025 to the Chief Environmental Officer (Circle-6), Uttar Pradesh Pollution Control Board giving point wise compliance of the consent conditions. That along with the compliance report, the Respondent No.5 herein also submitted ETP analysis report, STP analysis report, Stack analysis report and ambient noise monitoring report, all of which depict complete compliance on part of the Respondent Industry. **A copy of the compliance report dated 22.08.2025 is annexed herewith and marked as Annexure-R5/7.**

- j. It is relevant to mention herein that samples were recently collected from the outlet of ETP and the STP on 16.11.2025 and as per the sample analysis report dated 20.11.2025, the parameters were found to be within the prescribed standards. Copy of the sample analysis report dated 20.11.2025 is marked and annexed herewith as **Annexure-R5/8.**
- k. The unit has also established an Environmental Management Cell responsible for continuous monitoring, record-keeping, and ensuring compliance with environmental laws and conditions of the statutory consents. In addition, third-party environmental monitoring reports and periodic inspections conducted by UPPCB have consistently confirmed that the unit operates in full compliance with prescribed standards. These inspections verify that no industrial or domestic effluent, treated or untreated, is discharged outside the premises, and all environmental safeguards are effectively implemented.
- l. It is submitted that the unit of Respondent No. 5 is situated at a considerable distance from River Tamsa, and there exists no natural, artificial, or constructed drainage connectivity between the unit and the said river. That the unit operates a fully internalized and segregated effluent management system, wherein all industrial effluent is treated through a 1500 KLD Effluent Treatment Plant and domestic wastewater is treated through a 220 KLD Sewage Treatment Plant,

with the entire quantity of treated water being recycled and reused within the unit for process, cooling, and irrigation purposes. The stormwater drainage system is entirely separate from the effluent network and does not lead toward or connect with River Tamsa in any manner. It is further submitted that regular inspections by the Respondent Uttar Pradesh Pollution Control Board, along with third-party environmental monitoring, have consistently confirmed that no treated or untreated effluent is discharged outside the unit boundary.

- m.* It is submitted that the unit of Respondent No. 5 operates on a fully closed-loop water management system, wherein no outfall pipeline, drain, channel, or discharge arrangement of any kind exists that leads outside the factory premises. All treated industrial and domestic effluent is entirely recycled and reused internally, and the unit has no physical infrastructure capable of conveying any wastewater toward River Tamsa or any other surface water body. The closed-loop system eliminates even the theoretical possibility of discharge, leakage, or overflow of effluent beyond the unit boundary. It is further submitted that the Respondent No. 5 has consistently maintained an impeccable compliance record, and at no point has any inspection conducted by the Respondent Uttar Pradesh Pollution Control Board or any statutory authority reported any discharge, seepage, or environmental non-compliance attributable to the unit. All inspection and monitoring reports unequivocally confirm that the unit functions strictly within the framework of environmental laws and that no treated or untreated effluent reaches River Tamsa in any manner whatsoever.
- n.* It is submitted that Respondent No. 5 has at all times acted in full compliance with all applicable environmental statutes, regulations, and conditions prescribed under the No Objection Certificate dated 02.03.2005, Consolidated Consent & Authorization dated 15.12.2023, Hazardous Waste Authorization

dated 11.04.2023, and Ground Water NOCs. The unit operates a fully functional Effluent Treatment Plant and Sewage Treatment Plant, maintains closed-loop water and waste management systems, implements robust air pollution control measures, and undertakes continuous environmental monitoring and reporting. It is relevant to mention here that inspections by the Respondent Uttar Pradesh Pollution Control Board, and independent laboratory reports consistently confirm that all effluents, emissions, and wastes are treated, recycled, or disposed of in accordance with prescribed norms, ensuring zero discharge into River Tamsa or surrounding areas. It is further submitted that the Answering Respondent has, at all times, acted in strict conformity with all applicable environmental statutes, rules, and regulatory conditions, thereby establishing a consistent record of compliance, environmental prudence, and sustainable industrial operation.

- o. It is submitted that the allegations made by the Applicant, including reliance upon newspaper reports, photographs, and Google Earth snapshots, are misleading and unrelated to the operations of Respondent No. 5. The Applicant has selectively relied on visual material without undertaking any verification or establishing a link between the alleged pollution and the operations of the unit. It is pertinent to highlight that the news articles relied upon by the Applicant do not, at any point, attribute the discharge of effluents or disposal of any waste into the river to the Respondent Industry. On the contrary, both the news reports and the accompanying photographs clearly depict encroachments attributable specifically to Respondent No. 4. Furthermore, a careful examination of the photographs annexed by the Applicant reveals the presence solely of solid waste originating from households, shops, and other local establishments, dumped along the riverbank, with no indication whatsoever of industrial waste linked to the Respondent.

REPLY ON MERITS:

1. That the contents of the corresponding paragraph need no reply from the Answering Respondent herein. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.
2. That the contents of the corresponding paragraph need no reply from the Answering Respondent herein. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.
3. The contents of the corresponding paragraph are wrong and hence denied. The allegation that the unit has discharged untreated sewage, industrial effluents, or solid waste into River Tamsa is expressly denied. It is submitted that the unit operates with all requisite statutory consents, including the Consolidated Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. It is submitted that the unit maintains a fully internalized, closed-loop water management system, with a 1500 KLD Effluent Treatment Plant treating all industrial effluent and a 220 KLD Sewage Treatment Plant treating all domestic wastewater, with the entire treated water recycled and reused for industrial processes, cooling, and irrigation. At no point is any effluent or solid waste discharged outside the factory premises, nor is there any connectivity natural or artificial between the unit of the Respondent No. 5 and River Tamsa. That all statutory inspections, third-party monitoring, and independent assessments consistently demonstrate that the unit operates in strict adherence to environmental laws and no outside discharge by the Respondent Industry herein has ever been reported by any of the State

Authorities. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

4. That the contents of the corresponding paragraph need no reply from the answering Respondent herein. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

5. That the contents of the corresponding paragraph are wrong and hence, denied. It is submitted that the allegations regarding rapid urbanization, constructions leading up to the banks of the river, and unrestricted and untreated discharge of sewage, industrial waste, solid waste, garbage etc into the river, coupled with shabby enforcement of rules and regulations, the river is facing existential threat are wrong and denied. It is submitted that the unit of Respondent No. 5 is situated at a considerable distance from River Tamsa, operates a fully internalized and closed-loop effluent management system, and does not discharge treated or untreated industrial or domestic effluent outside its premises. That the stormwater drainage system is completely separate from the effluent network, and no effluent or solid waste is discharged from the unit and does not in any manner reaches the river. That the unit operates in strict compliance with statutory environmental norms, as corroborated by independent assessments, statutory inspections, and monitoring reports. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

6. That the contents of the corresponding paragraph are wrong and hence, denied. It is submitted that the Applicant has sought to rely upon certain newspaper items and unverified sources, none of which relates to the operations of Respondent No. 5 or establish any connection between the alleged violations

and the unit of the Answering Respondent. It is pertinent to mention here that no material is placed on record by the Applicant even remotely connects the alleged construction or discharge of untreated wastewater to the Answering Respondent. It is pertinent to highlight that the news articles relied upon by the Applicant do not, at any point, attribute the discharge of effluents or disposal of any waste into the river to the Respondent Industry. On the contrary, both the news reports and the accompanying photographs clearly depict encroachments attributable specifically to Respondent No. 4. Furthermore, a careful examination of the photographs annexed by the Applicant reveals the presence solely of solid waste originating from households, shops, and other local establishments, dumped along the riverbank, with no indication whatsoever of industrial waste linked to the Respondent. It is further submitted that the Answering Respondent operates with valid statutory consents under the Water Act and the Air Act, and maintains a fully operational 1500 KLD Effluent Treatment Plant and 220 KLD Sewage Treatment Plant. It is reiterated that the treated effluent is entirely recycled and reused within the premises, with no discharge, treated or untreated leaving the unit. That regular inspections by the Respondent Uttar Pradesh Pollution Control Board and independent third-party monitoring have consistently confirmed full compliance with all environmental norms. The general allegations of widespread violations along the riverbanks have no relevance whatsoever to the fully compliant operations of Respondent No. 5, and any attempt to attribute such violations to the answering Respondent is baseless, misconceived, and denied. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

7. The contents of the corresponding paragraph pertain exclusively to the statutory obligations and functions of the Respondent No. 2 and thus, need no reply from

the Answering Respondent. Without prejudice, it is stated that the unit of the Answering Respondent has at all times remained in full compliance with all applicable environmental laws, regulatory permissions, and consent conditions. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

8. That the contents of the corresponding paragraph need no reply from the Answering Respondent. It is, however, submitted that the Answering Respondent's unit operates in full compliance with all applicable environmental laws and statutory consents. That the unit maintains a fully functional Effluent Treatment Plant of 1500 KLD and Sewage Treatment Plant of 220 KLD, ensuring that treated effluent is entirely recycled and reused within the premises, with no discharge outside the unit. The Respondent herein adheres fully to the conditions of the authorization granted to it under the SWM Rules. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.
9. That the contents of the corresponding paragraph pertain to the non-demarcation of floodplains and related administrative matters, which fall exclusively within the functions of the State authorities under the U.P. Revenue Code and U.P. Revenue Rules and thus, need no reply from the Answering Respondent. It is, however, submitted that the unit of the Answering Respondent operates at a considerable distance from River Tamsa, with no natural, artificial, or constructed connectivity to the river. It is reiterated that the unit maintains a fully internalized effluent management system, including a 1500 KLD Effluent Treatment Plant for industrial wastewater and a 220 KLD Sewage Treatment Plant for domestic effluent. That all the treated effluent is fully recycled and reused within the premises, and at no point is any treated or

untreated effluent or solid waste discharged into River Tamsa or any other water body. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

- 10-13. The contents of the corresponding paragraph are wrong and hence, denied. That insofar as they refer to commercial establishments along the banks of River Tamsa, including allegations regarding discharge of sewage, industrial effluents, and solid waste, are denied in toto insofar as they pertain to the Answering Respondent. Any reference to newspaper reports, photographs, or Google Earth snapshots alleging pollution or encroachment by the unit is misleading, unverified, and not connected to the operations of the Answering Respondent, and therefore denied. It is pertinent to highlight that the news articles relied upon by the Applicant do not, at any point, attribute the discharge of effluents or disposal of any waste into the river to the Respondent Industry. On the contrary, both the news reports and the accompanying photographs clearly depict encroachments attributable specifically to Respondent No. 4. Furthermore, a careful examination of the photographs annexed by the Applicant reveals the presence solely of solid waste originating from households, shops, and other local establishments, dumped along the riverbank, with no indication whatsoever of industrial waste linked to the Respondent. It is submitted that the unit operates with all requisite statutory consents under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, as well as Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. It is reiterated that the unit maintains a fully functional 1500 KLD Effluent Treatment Plant and 220 KLD Sewage Treatment Plant, and all treated effluent is fully recycled and reused within the premises for process, cooling, and irrigation purposes. No

treated or untreated effluent or solid waste is discharged outside the unit. It is further submitted that regular inspections by the Respondent Uttar Pradesh Pollution Control Board and independent third-party monitoring reports have consistently confirmed that the unit is in full compliance with all environmental norms, standards prescribed under the Environment (Protection) Rules, 1986, and conditions of statutory consents. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

14. The contents of the corresponding paragraph are denied in toto. It is denied that there is any continuous dumping of solid waste by the Answering Respondent or any discharge of untreated effluent into River Tamsa. That the photographs and Google Earth snapshots annexed by the Applicant are unverified, taken out of context, and bear no connection to the operations of the Answering Respondent. It is, however, submitted that the unit of the Answering Respondent operates at a considerable distance from River Tamsa, with no natural, artificial, or constructed connectivity to the river. It is submitted that the Answering Respondent operates a scientifically managed solid waste system, and all solid waste, including press mud, boiler ash, and ETP sludge, is either composted, recycled, or disposed of through authorized recyclers/TSDFs. That the unit maintains a fully operational 1500 KLD Effluent Treatment Plant and a 220 KLD Sewage Treatment Plant, and all treated effluent is fully recycled and reused within the premises for process, cooling, and irrigation purposes. It is pertinent to mention here that no treated or untreated effluent or solid waste is discharged outside the unit at any time, and the operations are conducted in a manner that completely precludes any possibility of effluent or solid waste reaching River Tamsa, directly or indirectly. The unit functions in strict compliance with all statutory consents, environmental laws, and standards

prescribed under the Environment (Protection) Rules, 1986, and this has been consistently confirmed by inspections of the Respondent Uttar Pradesh Pollution Control Board as well as independent third-party monitoring reports. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

15. The contents of the corresponding paragraph are denied. It is denied that if there have been any action on part of the administration in the past, same has always been left without conclusion and without taking any remedial action including directing closure of such establishments. It is submitted that the unit of the Answering Respondent has at all times operated in strict compliance with all applicable environmental laws, statutory consents, and conditions thereof. The Answering Respondent has always cooperated with statutory inspections and has provided all requisite information and access to authorities, including the Respondent Uttar Pradesh Pollution Control Board. It is further submitted that the operations of the unit are regularly monitored and independently verified by MoEF-approved laboratories and third-party agencies, and all reports consistently confirm full compliance with environmental norms. The unit has also proactively implemented best practices for effluent management, solid waste handling, and air emission control, thereby ensuring that no pollution is caused to River Tamsa or any other water body. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

16. The contents of the corresponding paragraph are wrong and denied. It is denied that the inaction of the Respondents is continuing till dated and leading to continued deterioration of river and its ecosystem. It is submitted that the Answering Respondent has at all times ensured that its operations do not cause

any deterioration of River Tamsa or its ecosystem. That the unit functions strictly within the framework of environmental laws, statutory consents, and prescribed standards. It is submitted that the Answering Respondent has consistently acted responsibly to prevent any environmental impact, and the operations are subject to continuous monitoring, inspection, and independent verification by competent authorities and MoEF-approved laboratories. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

17. That in response to the contents of the corresponding paragraph it is submitted that no damage or harm is being caused by the answering Respondent Industry to the river Tamsa. The contents of the brief facts and preliminary submissions are reiterated and not repeated herein for the sake of brevity.
18. The contents of the corresponding paragraph need no reply from the Answering Respondent. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

REPLY TO GROUNDS:

- A. The contents of this paragraph are wrong and denied. It is denied that the Answering Respondent has engaged in any encroachment, dumping of untreated sewage, discharge of industrial effluents, or unscientific disposal of solid waste into River Tamsa. It is submitted that the unit of the Answering Respondent operates with all requisite statutory consents under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, with a latest Consolidated Consent to Operate valid from 01.01.2024 to 31.12.2025 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 valid up to 11.04.2028. That the unit maintains a fully functional 1500 KLD Effluent Treatment Plant and a 220 KLD Sewage Treatment Plant, and all treated

effluent is fully recycled and reused within the premises for process, cooling, and irrigation purposes. No treated or untreated effluent or solid waste is discharged outside the unit. That regular inspections by the Respondent Uttar Pradesh Pollution Control Board and independent third-party monitoring reports consistently confirm compliance with all environmental norms and statutory consents. It is further submitted that the unit is isolated from River Tamsa, with a separate stormwater drainage system segregated from the effluent network, and there is no outlet or channel connecting the unit to the river. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.

- B. That the contents of the corresponding paragraph relate to the Respondent Authorities and need no reply from the answering Respondent Industry herein. The contents of the brief facts are reiterated and not repeated herein for brevity.
- C. That the contents of the corresponding paragraph relate to the Respondent Authorities and need no reply from the answering Respondent Industry herein. The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.
- D. That the contents of the corresponding paragraph relate to the Respondent Authorities and need no reply from the answering Respondent Industry herein. The contents of the brief facts are reiterated and not repeated herein for brevity.
- E-F. The contents of the corresponding paragraphs are wrong and denied. It is denied that the Answering Respondent has at any time handled hazardous substances, untreated sewage, or solid waste in a manner likely to cause environmental pollution or contravened the provisions of Section 7 of the Environment (Protection) Act, 1986. It is further denied that the Answering

Respondent has discharged any untreated waste into, or polluted, River Tamsa. It is submitted that the unit of the Answering Respondent operates in strict compliance with all applicable environmental laws, statutory consents, and prescribed standards. It is relevant to mention here that the industrial effluent is treated in a 1500 KLD Effluent Treatment Plant and domestic sewage in a 220 KLD Sewage Treatment Plant, with all treated water fully recycled and reused for process, cooling, and irrigation purposes. That solid waste, including press mud, boiler ash, and ETP sludge, is managed scientifically through composting, recycling, or authorized disposal under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. It is further submitted that continuous monitoring, regular inspections by the Respondent Uttar Pradesh Pollution Control Board, and independent third-party verification confirm full compliance with environmental norms. The contents of the brief facts are reiterated and not repeated herein for brevity.

- G. The contents of the corresponding paragraph need no reply from the Answering Respondent. The contents of the brief facts and preliminary submissions are reiterated and not repeated herein for the sake of brevity.
- H. That the contents of the corresponding paragraph relate to the Respondent Authorities and need no reply from the answering Respondent Industry herein. . The contents of the brief facts are reiterated and not repeated herein for the sake of brevity.
- I-J. That the contents of the corresponding paragraph pertain to the Respondent Authorities and do not warrant response from the answering Respondent herein. However, it is submitted that that regular inspections by the Respondent Uttar Pradesh Pollution Control Board, along with third-party environmental monitoring, have consistently confirmed that no treated or

untreated effluent is discharged outside the unit boundary. The contents of the brief facts are reiterated and not repeated herein for brevity.

K. That the contents of the corresponding paragraph pertain to the Respondent Authorities and do not warrant response from the answering Respondent herein. The contents of the brief facts and preliminary submissions are reiterated and not repeated herein for brevity.

L. That the contents of the corresponding paragraph pertain to the Respondent Authorities and do not warrant response from the answering Respondent herein. The contents of the brief facts are reiterated and not repeated herein for brevity.

M. That the contents of the corresponding paragraph pertain to the Respondent Authorities and do not warrant response from the answering Respondent herein. The contents of the brief facts are reiterated and not repeated herein for brevity.

19. That the contents of the corresponding paragraph need no reply from the Answering Respondent. The contents of the brief facts are reiterated and not repeated herein for brevity.

20. That the contents of the corresponding paragraph are wrong and denied. It is submitted that the Answering Respondent has not discharged any untreated effluent, industrial waste, or solid waste into River Tamsa, and no continuing violation or cause of action arises from its operations. Therefore, there is no cause of action that has arisen against the Respondent Industry herein. The contents of the brief facts are reiterated and not repeated herein for brevity.

REPLY TO PRAYER:-

The contents of the prayer are denied to the extent they seek any relief against the Answering Respondent. It is submitted that the issue of demarcation of the

floodplain of River Tamsa falls under the statutory jurisdiction of the Irrigation & Water Resources Department (Respondent No. 2) and the Gram Panchayats, in accordance with Chapter IV of the UP Revenue Code, 2006 and UP Revenue Rules, 2016. The unit of the Answering Respondent is situated entirely outside the flood-prone zone, and no part of the Industry, Effluent Treatment Plant, or storage area encroaches upon the floodplain or river embankment. Accordingly, no direction for floodplain demarcation is maintainable against the Answering Respondent. It is submitted that the Answering Respondent has at all times operated in strict compliance with all applicable environmental laws, statutory consents, and prescribed standards. The unit has not caused any encroachment on the river or its floodplain. Therefore, any direction to remove encroachments cannot be made against the Answering Respondent. The Answering Respondent manages all solid waste, including press mud, boiler ash, and ETP sludge, scientifically in accordance with statutory guidelines, including the Solid Waste Management Rules, 2016. All waste is either composted, recycled, or sent to authorized recyclers/TSDFs. Continuous monitoring, periodic inspections by the Respondent Uttar Pradesh Pollution Control Board, and independent third-party verification confirm strict compliance. Consequently, no direction to enforce the Solid Waste Management Rules is required against the Answering Respondent.

PRAYER

In view of the aforesaid submissions, it is submitted that this Hon'ble Tribunal may kindly be pleased to:

- a. Take the present reply on record;
- b. Dismiss the present Original Application qua the answering Respondent herein;
- c. Exempt the Respondent i.e. Akbarpur Chini Mills Ltd. From filing the Typed/Legible/Translated copies of Some Annexures.

c. Pass such and/or further orders as deemed fit and proper in the peculiar facts and circumstances of this case in favor of the Respondent (Akbarpur Chini Mills).

Note : Affidavit in support is attached.



RESPONDENT

SUBHASHISH GHOSH AUTHORIZED SIGNATORY
OF M/S AKBARPUR CHINI MILLS




(SHRIYA TAKKAR, MANAN TAKKAR, AVANTIKA THAKUR,




AASTHA TYAGI, PRINCE SHARMA, UDIT SAINI & YASH DEWAN)

ADVOCATES

M/S ARTLO

P-6/2-E, DLF PHASE 2,

GURGAON – 122002

9910100005

EMAIL ID: MANANTAKKAR@ARTLO.IN

VERIFICATION

I, Subhashish Ghosh S/o Sh. Prabir Ghosh, Aged about 44 years, Authorized Signatory of M/s Akbarpur Chini Mills , 213, 2nd Floor, Rectangle One, D-4, District Centre, Saket, New Delhi hereby verify that the contents there of are true and correct to my knowledge No part of it is false and no material fact has been concealed therefrom.



RESPONDENT

SUBHASHISH GHOSH AUTHORIZED SIGNATORY
OF M/S AKBARPUR CHINI MILLS

Place: Delhi

Date: 12 /12 /2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO 488 OF 2025
IN THE MATTER OF:**

ANKUSH SINGH

...APPLICANT

VERSUS

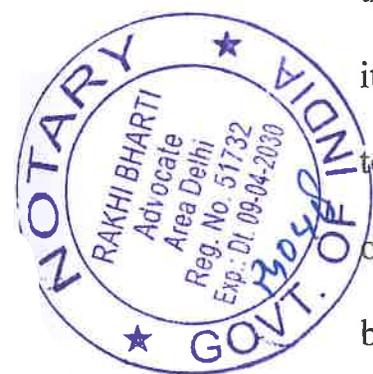
DISTRICT MEGISTRATE AMBEDKAR NAGAR & ORS.

...RESPONDENTS

AFFIDAVIT

I, Subhashish Ghosh S/o Sh. Prabir Ghosh, Aged about 44 years, Authorized Signatory of M/s Akbarpur Chini Mills , 213, 2nd floor, Rectangle One, D-4, District Centre, Saket, New Delhi, the above named deponent do hereby solemnly affirm and state as under:

1. That the Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to 18 thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs no. 1 to 18 of above tilted Reply are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



3. That the Annexures attached with the Reply are true copies of their respective original.

Subhashish Ghosh
DEPONENT

Atmk
I identify the deponent
who has signed in my Presence

VERIFICATION:

12 DEC 2025

Verified at New Delhi on this 12th Day of December, 2025 that the contents of para 1 and 3 of my affidavit are true and correct to my knowledge. No part of it is false and nothing material has been kept concealed therefrom.

12 DEC 2025

Subhashish Ghosh
DEPONENT



CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km. *Subhashish Ghosh* Age *40*
S/o, W/o, D/o *Atmk*
R/o *Atmk*
Identified by Shri/Smt. *Atmk*
has solemnly affirmed before me at Delhi
on *12 Dec 2025* Sl. No. *1000*
that the contents of the affidavit which
have been read over & explained to him/her
are true and correct to his/her knowledge

NOTARY PUBLIC GOVT. OF INDIA

Atmk
NOTARY PUBLIC GOVT. OF INDIA



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या..... F-42896 / सी-६/एनओसी/अकबरपुर शहर/फैजाबाद/०५

दिनांक 2-3-05

सेवा में,

मे० अकबरपुर चीनी मिल्स,

(ए. यूनिट अफ बलरामपुर चीनी मिल्स लि०)

ग्राम- हरीपुर, कोडरचक, रावन्डीह,

पोस्ट - मझौरा, जिला-अम्बेदकर नगर, उ०प्र०।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक..... ०५.०३.०५..... का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ग्राम-रावन्डीह हरीपुर, कोडरचक, तहसील-अकबरपुर, जिला-अम्बेदकर नगर
गांव संख्या - संख्या-
३, ५, ६, ७, ८, ९, १०, ११, १३, १४, ४५, ४७, ४८, ४९, ५०, ५१, ५३, ५४, ५५, ५६, ५७,
५८, ५९, ६०, ६१, ६२, ६३, ६४, ६७, ६८, ६९, ७०, ७३, ७७, ८९, ९५, १०५, १०७, १५२, १५६,
२७४, २८०, २८१.

(ख) उत्पादन : गन्ने की कसिंग क्षमता - १० हजार टन प्रति दिन कर
चीनी की उत्पादन : १००० टन प्रति दिन।

(ग) मुख्य कच्चे माल : गन्ना

(घ) औद्योगिक उत्प्रवाह की मात्रा : १००० कि०ली०/दिन अधिकतम

(ङ) प्रयुक्त ईंधन : गन्ने की खेई - १५३० टन/दिन मात्र व्यवहार में

एच०एम०डी०- ३०० लीटर/घण्टा का प्रयोग

स्टैंडवाई डीजल जनरेटर सेट में ।

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त अधिनियमों का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जा

सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

- ✓ 6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांकएक...माह..... तक अवश्य प्रस्तुत की जाए।
7. प्रस्तावित उत्पादन प्रारम्भ करने के पूर्व अनापत्ति प्रमाण पत्र की अनुपालन रिपोर्ट के साथ आवेदन प्रस्तुत कर बोर्ड से नियमानुसार जल एवं वायु महामति प्राप्त की जाएगी। उत्पादन प्रारम्भ करने के तीन माह के अन्दर जल खपत का वास्तविक विवरण जमा किया जाएगा।
8. जल एवं वायु प्रदूषण नियंत्रण हेतु प्रस्तावों के अनुसार संयंत्रों की स्थापना की जाएगी। प्रस्तुत डिजास्टर मैनेजमेंट प्लान के अनुरूप आवश्यक सुरक्षा उपायों पर ध्यान दिया जाएगा।
9. जल एवं वायु प्रदूषण नियंत्रण मानकों के अनुरूप रखने की पुष्टि हेतु मान्यता प्राप्त प्रयोगशाला की विश्लेषण रिपोर्ट क्षमता परीक्षण उत्पादन के दो माह में प्रस्तुत करनी अनिवार्य है।
10. भूजल देहन व उससे सम्भावित भूजल स्तर में कमी, उद्योग स्थापना से व्यापक वायु गुणवत्ता पर प्रभाव पर्यावरणीय संरक्षण हेतु कृत कार्यवाही आदि को समविष्ट करते हुए इकाई की स्थापना के एक वर्ष के अन्दर पर्यावरण प्रभाव मूल्यांकन रिपोर्ट प्रस्तुत की जाय जिससे उक्त बिन्दुओं की स्थिति स्पष्ट हो।
11. राख का निस्तारण उद्योग की भूमि पर ही किया जाय। समस्त सालिड व सेमी सालिड अवशेषों के निस्तारण का उल्लेख पर्यावरणीय स्टेटेमेंट में प्रतिवर्ष किया जाय।
- ✓ 12. परिसर के 30 प्रतिशत भूभाग में वृक्षरोपण हेतु एक समयबद्ध कार्यक्रम बनाया जाय तकि हरित पट्टी का समुचित विकास किया जा सके।
- ✓ 13. जल खपत व उठवाह की मात्रा मानकों के अनुरूप ही रखी जायेगी व मात्रा के मापन की समुचित व्यवस्था की जाएगी। उठवाह शुद्धिकरण बाद जल के पुनः प्रयोग करने के सम्बन्ध में स्थिति स्पष्ट की जाय।
- ✓ 14. 10 टन/घण्टा के ब्वायलरों में 1530 टन/दिन बैगास की खपत से जनित वायु प्रदूषण नियंत्रण हेतु ई0एस0पी0/वेट स्कबर की स्थापना प्रस्तावित है। प्रस्तावित स्कबर से पार्टिकुलेट के निर्धारित मानक 150 मिली0/नार्मल घनमीटर की पूर्ति सम्भव नहीं प्रतीत होती है। इस क्षमता के ब्वायलर पर वेट स्कबर के स्थान पर ई0एस0पी0 लगाया जाना ही उपयुक्त है, तदनुसार आवश्यक कार्यवाही की जाय।
15. दोनों ब्वायलरों की प्रत्येक चिमनी भूतल से 65 मीटर ऊँची रखी जाएगी। 30 के0बी0ए0 के प्रस्तावित आठ डी0जी0सेटों के इक्वास्ट की ऊँचाई भवन की छत से कम से कम 4.0 मीटर ऊँची रखी जाय तथा ध्वनि प्रदूषण की रोकथाम हेतु एकाउस्टिक इन्वलोजर की व्यवस्था की जाय। उद्योग संचालन से पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं पड़ना चाहिए।
- ✓ 16. चीनी मिल में प्रक्रिया जनित उठवाह शुद्धिकरण बाद किस प्रयोजन में व किस मात्रा में पुनः प्रयुक्त होगा यह स्पष्ट किया जाय। कृषि भूमि पर सिंचाई में प्रयुक्त होने वाले उठवाह के बारे में भी पूर्ण सूचना दी जाय।
- ✓ 17. उद्योग द्वारा औद्योगिक उठवाह की मात्रा 0.1 किलोलीटर प्रति टन केन कशड रखी जाने की सूचना दी गई है उसका पालन किया जाय। किसी भी स्थिति में औद्योगिक उठवाह किसी नदी नाले में निस्तारित नहीं किया जाएगा।

न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

(~~डा० सी०एस० भट्ट~~)
सदस्य सचिव

पृष्ठांक सं. / एन. ओ. सी. तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धव, जिला उद्योग केन्द्र : अम्बेदकर नगर ।

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड फैजाबाद ।

4. _____

मुख्य पर्यावरण अधिकारी

(सर्किल-६)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20090/UPPCB/Faizabad(UPPCBRO)/HWM/AMBEDKAR NAGAR/2023

Dated :11/04/2023

To,

M/s BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR
BALRAMPUR CHINI MILLS LTD., UNIT AKBARPURVILLAGE HAREPUR JAGDISHPUR
POST MIJHAURA DISTRICT AMBEDKAR NAGAR, AMBEDKAR NAGAR, 1
Tehsil : Akbarpur
District : AMBEDKAR NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20090 and 11/04/2023 .
2. Reference of application (No. and date) 20501667 and 05/04/2023 .
3. Mr BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR of M/s BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at ALRAMPUR CHINI MILLS LTD., UNIT AKBARPURVILLAGE HA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1 (Used or Spent Oil)	Through TSDF	7.2 TPA
2	Cat-33.2 (Contaminated cotton rags or other cleaning materials)	Through TSDF	0.50 TPA

1. The authorization shall be valid for a period of 11/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 11.04.2028, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.
23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with

the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
25. The industry shall submit the colored photo graph of display board within 15 days.
26. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

(Authorized Signatory)
ATULESH Digitally signed by
YADAV ATULESH YADAV
Date: 2023.04.13
07:51:40 -04'00'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ayodhya for information and necessary action .

ATULESH Digitally signed by
YADAV ATULESH YADAV
Date: 2023.04.13
07:51:48 -04'00'

CEO/EE, I/C Circle _____

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**195637/UPPCB/Faizabad(UPPCBRO)/CTO/both/AMBEDKAR
NAGAR/2023****Date: 15/12/2023****To,****M/s****BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR****VILLAGE HAREPUR POST MIJHAURA DISTRICT AMBEDKAR
NAGAR,AMBEDKAR NAGAR,1****Application Id-
23327678**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR** located at **VILLAGE HAREPUR POST MIJHAURA DISTRICT AMBEDKAR NAGAR,AMBEDKAR NAGAR,1**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR** granted for the period from **01/01/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Crystal Sugar	750	Metric Tonnes/Day
2	Power Co-generation	18	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	160 KLD	STP	
Industrial	1400 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986

2	TSS (mg/L)	As per E(P)A Rules, 1986
3	BOD (mg/L)	As per E(P)A Rules, 1986
4	COD (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having Capacity 80 TPH and 80 TPH each	Bagasse (1280 TPD)	1	Particulate Matter	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of 750 TPD Crystal Sugar by using 7500 TCD Sugar Cane Crushing and Power Cogeneration of 18 MW only.

2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. The E.T.P. unit operation line up Strengthening is to be maintained.

4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

5. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

7. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2022 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a

month failing which consent would be deemed void.

12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

13. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

14. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

15. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

Chief Environmental Officer, Circle-6



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 03/10/2026

Registration No.: 202108000676			
Name of the Owner	DHANANJAY KUMAR SINGH		
Address of the Applicant	Village-Harepur, Post- Mijhaura, Tehsil Bhati, Distt. Ambedkar Nagar UP, Pin-224152	Application Form Serial No.	ABDN0821RIN0002
Date of Submission	20/08/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR	Company Address	Village Harepur, Distt. Ambedkar Nagar (U.P.)
Location Particulars			
District	Ambedkar Nagar	Block	BHITI
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/04/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	170.00
Date of Energization (In Case of Electric Pump)		11/04/2005	
Maximum Allowable Rate of Withdrawal (m3/hr.):	170.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			170000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC expiry 06.11.2021		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
Conditions			
• (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.			

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 03/10/2026

Registration No.: 202108000692			
Name of the Owner	DHANANJAY KUMAR SINGH		
Address of the Applicant	Village-Harepur, Post- Mijhaura, Tehsil Bhati, Distt. Ambedkar Nagar UP, Pin-224152	Application Form Serial No.	ABDN0821RIN0003
Date of Submission	21/08/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR	Company Address	Village Harepur, Distt. Ambedkar Nagar (U.P.)
Location Particulars			
District	Ambedkar Nagar	Block	BHITI
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	11/04/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	170.00
Date of Energization (In Case of Electric Pump)	12/04/2005		
Maximum Allowable Rate of Withdrawal (m3/hr.):	170.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	102000		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC expiry 06.11.2021		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
Conditions			
• (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.			

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 03/10/2026

Registration No.: 202108000693			
Name of the Owner	DHANANJAY KUMAR SINGH		
Address of the Applicant	Village-Harepur, Post- Mijhaura, Tehsil Bhati, Distt. Ambedkar Nagar UP, Pin-224152	Application Form Serial No.	ABDN0821RIN0004
Date of Submission	21/08/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD UNIT AKBARPUR	Company Address	Village Harepur, Distt. Ambedkar Nagar (U.P.)
Location Particulars			
District	Ambedkar Nagar	Block	BHITI
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	12/04/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	120.00
Date of Energization (In Case of Electric Pump)		13/04/2005	
Maximum Allowable Rate of Withdrawal (m3/hr.):	120.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			87600
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC expiry 06.11.2021		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
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ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986



TC-5469

ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/WW/6992/2025	Date of Report: 22.02.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	ETP Inlet	6	Sample Collected By	Industry self
3	Sample received date	18.02.2025	7	Analysis Start Date	18.02.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	22.02.2025

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	6.5	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	424.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	193.4	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	145.0	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	457.32	2.0 - 600000
6	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200

BDL = Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/WW/6993/2025	Date of Report: 22.02.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	ETP Outlet	6	Sample Collected By	Industry self
3	Sample received date	18.02.2025	7	Analysis Start Date	18.02.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	22.02.2025

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.9	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	924.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	5.0	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	8.8	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	32.96	2.0 - 600000
6	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200

BDL = Below Detection Limit

..... END OF REPORT.....

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- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

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ETRC/PM09/TES-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/MW/7472/2025	Date of Report: 01.08.2025
Name /Address/Type of Industry	M/s Bairampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Inlet	6	Sample Collected By	Industry self
3	Sample received date	21.07.2025	7	Sample Collection date	21.07.2025
4	Sample Quantity	2.0 liters	8	Analysis Start Date	21.07.2025
				Analysis End Date	26.07.2025

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.6	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	518.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	40.8	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	16.0	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	48.96	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed. 2023, 4500 - P - D	0.926	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023, 4500 - N _{org} - B+C	2.56	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023-5520 A+D	BDL	5.0 - 200
9	Faecal Coliform	MPN/ 100 ml	IS: 1622 - 1981 Reaffirmed: 2019	170.0	<2.0 - 1.6 x 10 ⁷

BDL = Below Detection Limit

..... END OF REPORT.....

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Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Dr. Ritu Garg)
QM



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TC-5469

ETRC/PM09/TES-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRCWW/7473/2025	Date of Report: 01.08.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Outlet	6	Sample Collected By	Industry self
				Sample Collection date	21.07.2025
3	Sample received date	21.07.2025	7	Analysis Start Date	21.07.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	26.07.2025

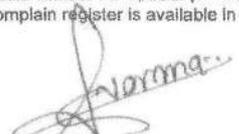
TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.3	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	480.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	6.2	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	1.2	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	4.08	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed. 2023, 4500 - P - D	0.24	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023, 4500 - N _{org} - B+C	BDL	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023-5520 A+D	BDL	5.0 - 200
9	Faecal Coliform	MPN/ 100 ml	IS: 1622 - 1981 Reaffirmed: 2019	26.0	<2.0 - 1.6 x 10 ⁷

BDL = Below Detection Limit

..... END OF REPORT.....

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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Dr. Ritu Garg)
QM

**BALRAMPUR CHINI MILLS LIMITED****UNIT : AKBARPUR**

AKBARPUR CHINI MILLS, VILL. & POST : MIJHAURA, TEHSIL : BHITI, DIST. : AMBEDKAR NAGAR (U.P.) PIN : 224152
SUPERFAX : 011-43850013, PHONE : AIRTEL : 8009091968, 8009479933
CIN No. L15421WB1975PLC030118, Email : bcml.acm@bcml.in
GSTIN - 09AAACB9373Q1ZW

Ref. ACM/UPPCB/FY 415

Date 22-08-2025`

To,

The Chief Environmental Officer (Circle-6),
Uttar Pradesh Pollution Control Board,
TC- 12 V, Vibhuti Khand, Gomati Nagar,
Lucknow-226010.

Subject: Compliance report of latest Consolidated Consent & Authorization (CCA) 195637/
UPPCB/Faizabad(UPPCBRO)/CTO/both/AMBEDKARNAGAR/2023 Date: 15/12/2023.

Dear Sir,

We are complying all the given conditions in consent. The point wise compliance of Consent conditions are as follows:-

S. No	Condition	Compliance Status												
1	This CCA Balrampur Chini Mills Ltd., Unit Akbarpur granted for the period from 01/01/2024 to 31/12/2025 and valid for manufacturing of following products.	Point is noted and production is being done accordingly.												
	<table border="1"><thead><tr><th>S. No.</th><th>Product</th><th>Quantity</th><th>Unit</th></tr></thead><tbody><tr><td>1</td><td>Crystal Sugar</td><td>750</td><td>Metric Tonnes/Day</td></tr><tr><td>2</td><td>Power Co-generation</td><td>18</td><td>Megawatt</td></tr></tbody></table>	S. No.	Product	Quantity	Unit	1	Crystal Sugar	750	Metric Tonnes/Day	2	Power Co-generation	18	Megawatt	
S. No.	Product	Quantity	Unit											
1	Crystal Sugar	750	Metric Tonnes/Day											
2	Power Co-generation	18	Megawatt											
2	Conditions under Water (Prevention and Control of Pollution) Act - 1974 as amended:	Industrial effluent discharge is being treated in ETP and domestic discharge is being treated in STP and both are within limit.												
i	The daily quantity of effluent discharge (KLD)													
	Domestic Effluent													
	<table border="1"><thead><tr><th>Kind of Effluent.</th><th>Quantity (KLD)</th><th>Treatment facility and discharge point</th></tr></thead><tbody><tr><td>Domestic</td><td>160 KLD</td><td>STP</td></tr><tr><td>Industrial</td><td>1400 KLD</td><td>ETP</td></tr></tbody></table>	Kind of Effluent.	Quantity (KLD)	Treatment facility and discharge point	Domestic	160 KLD	STP	Industrial	1400 KLD	ETP				
Kind of Effluent.	Quantity (KLD)	Treatment facility and discharge point												
Domestic	160 KLD	STP												
Industrial	1400 KLD	ETP												
ii	Trade Effluent Treatment and Disposal:-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately, and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.	Industrial wastewater generated from the unit is being treated in ETP having primary, secondary and tertiary treatment facility as per guideline. In case of ETP stoppage compliance will be done as per guideline.												

iii	The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time: -			Industrial wastewater generated from the Unit is being treated in ETP & it is within stipulated standard. Treated effluent is being utilised as per guideline.		
	Industrial Effluent					
	S.No	Parameter	Standard			
	1	pH	As per E(P)A Rules, 1986			
	2	TSS(mg/L)	As per E(P)A Rules, 1986			
	3	BOD (mg/L)	As per E(P)A Rules, 1986			
	4	COD (mg/L)	As per E(P)A Rules, 1986			
	5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986			
iv	Sewage Treatment and Disposal:- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.			We have already installed comprehensive STP as is required with reference to effluent quantity and quality. In case of stoppage, compliance will be done as per guideline.		
v	The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.			STP treated sewage quality is being maintained as per standard and being used in gardening.		
	Sr. No.	Parameter	Standards			
	1	pH	As per E(P)A Rules, 1986			
	2	BOD (mg/L)	As per E(P)A Rules, 1986			
	3	TSS (mg/L)	As per E(P)A Rules, 1986			
	4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986.			
3.	Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended.					
i.	The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.			A comprehensive control system consisting of control equipment has installed to maintain emission from stack within standard & only bagasse is used as fuel in both Boilers having capacity 80 TPH. Stack analysis report is attached as Annexure - 3 .		
	Air Pollution Source Details					
	S.No.	Air Pollution Source	Type of fuel	Stack no.	Control Device	Height of Stack
	1	02 Boilers having Capacity 80 TPH and 80 TPH each	Bagasse (1280 TPD)	01	Particulate Matter	As per E(P)A Rules, 1986
	Emission Quality Standards					
	In case of stoppage of air pollution control equipment					

	In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately									
ii.	The unit will not use any type of restricted fuel.									Unit is utilising only bagasse as fuel. No restricted fuel is being utilised in Boiler.
iii.	Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows: - Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.									Ambient Noise monitoring has been done at different locations and in DG set acoustic enclosure has provided & results are found within standards. Analysis report attached Annexure-4.
	Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone		
		Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time	
		75	70	65	55	55	45	50	40	
4.	Essential documents to be submitted by the Industry/Unit as Applicable:									
(i)	Environment Statement in Form-V of Environment (Protection) Rules, 1986.									Environmental statement submitted.
(ii)	Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.									Complied.
5	Competent Authority reserves the right to change/modify/add any time any condition of this CCA.									Noted.
6	Unit has to comply with the following specific & general conditions. Non-compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.									Compliance being done.
7.	In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs.50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent will be revoked by the Board.									Compliance is being done.
8.	If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction, then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months' time failing which CTO will be revoked.									Unit has already obtained ground water abstraction NOC from Ground Water Department Uttar Pradesh and compliance is being done as per guidelines.

General Conditions:		
1.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Environmental monitoring has been carried on regular basis as per the condition. Copy of the Monitoring report is attached as Annexures.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Noted.
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Condition noted & complied.
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Compliance is being done
5.	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Compliance is being done.
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Compliance is being done
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Compliance is being done
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted.
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Compliance is being done.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/ capacity enhancement etc. or any change in effluent discharge point or emission point	Noted.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted.

Specific Conditions:		
1.	This consent is valid for the production of 750 TPD Crystal Sugar by using 7500 TCD Sugar Cane Crushing and Power Cogeneration of 18 MW only.	Point is noted and production is being done accordingly.
2.	The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.	Compliance is being done.
3.	The E.T.P. unit operation line up Strengthening is to be maintained.	Compliance is being done.
4.	The industry shall ensure deployment of qualified to step up self-monitoring mechanism on 24 x7 Hours basis.	Compliance is being done.
5.	The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.	Compliance is being done.
6.	The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.	Noted.
7.	The industry shall deploy self-monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.	Compliance is being done.
8.	The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.	Compliance is being done.
9.	The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2022 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.	Complied.
10.	This consent is valid only for products & quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.	Noted.
11.	In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.	Compliance is being done.
12.	The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.	Compliance is being done.

13.	The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.	Compliance is being done.
14.	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.	Noted.
15.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.	Noted.

It is requested that kindly consider our compliance report for which we shall be highly obliged.

Thanking you,

Yours faithfully

For M/s Balrampur Chini Mills Ltd
Unit Akbarpur



Authorised Signatory



Copy to The Regional Officer, UP Pollution Control Board, Ayodhya.



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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/EPA/12685/2024	Date of Report: 11/12/2024
Name /Address/Type of Industry	M/s Bairampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, Post: Mijhaura District: Ambedkar Nagar (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	ETP Inlet	6	Sample Collected By	ETRC
3	Sample received date	07.12.2024	7	Analysis Start Date	07.12.2024
4	Sample Quantity	2.0 litre	8	Analysis End Date	11.12.2024

TEST RESULT

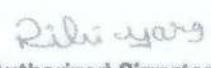
Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	6.9	1 - 14
2	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part - 16): 2023	1262.8	10 - 40000
3	Total Suspended Solids (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	612.0	5.0 - 20000
4	Bio chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part - 44): 1993 Reaffirmed: 2019	326.0	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	1044.0	2.0 - 600000
6	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	15.2	5.0 - 200

..... END OF REPORT.....

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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/EPA/12686/2024	Date of Report: 11/12/2024
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, Post: Mijhaura District: Ambedkar Nagar (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	ETP Outlet	6	Sample Collected By	ETRC
3	Sample received date	07.12.2024	7	Analysis Start Date	07.12.2024
4	Sample Quantity	2.0 litre	8	Analysis End Date	11.12.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.3	1 - 14
2	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part - 16): 2023	1208.0	10 - 40000
3	Total Suspended Solids (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	18.0	5.0 - 20000
4	Bio chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part - 44): 1993 Reaffirmed: 2019	14.0	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	36.0	2.0 - 600000
6	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200

BDL = Below Detection Limit

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TC-5469

ETRC/PM09/TES-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/WW/7236/2025	Date of Report: 25.04.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Inlet	6	Sample Collected By	Industry self
				Sample Collection date	22.04.2025
3	Sample received date	22.04.2025	7	Analysis Start Date	22.04.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	25.04.2025

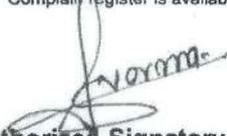
TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	6.2	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	632.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	24.0	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	20.8	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	124.0	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed. 2023 - 4500 - P - D	2.439	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023 - 4500 - N _{org} - B+C	BDL	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200

BDL = Below Detection Limit

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ETRC/PM09/TES-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/WW/7236/2025	Date of Report: 25.04.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

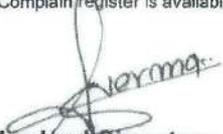
1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Inlet	6	Sample Collected By	Industry self
				Sample Collection date	22.04.2025
3	Sample received date	22.04.2025	7	Analysis Start Date	22.04.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	25.04.2025

TEST RESULT

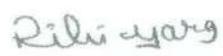
Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	Faecal Coliform	MPN/ 100 ml	IS: 1622 - 1981 Reaffirmed: 2019	170.0	<2.0 - 1.6 x 10 ⁷

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TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/WW/7237/2025	Date of Report: 25.04.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Outlet	6	Sample Collected By	Industry self
				Sample Collection date	22.04.2025
3	Sample received date	22.04.2025	7	Analysis Start Date	22.04.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	25.04.2025

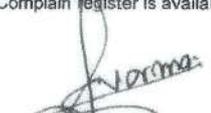
TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.6	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	326.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	6.0	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	2.4	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	8.0	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed. 2023 - 4500 - P - D	0.24	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023 - 4500 - N _{org} - B+C	BDL	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200

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ETRC/PM09/TES-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/WW/7237/2025	Date of Report: 25.04.2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Akbarpur P.O. Mijhaura, Tehsil: Bhiti District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

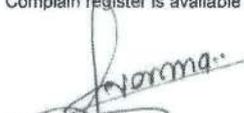
1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Outlet	6	Sample Collected By	Industry self
				Sample Collection date	22.04.2025
3	Sample received date	22.04.2025	7	Analysis Start Date	22.04.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	25.04.2025

TEST RESULT

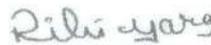
Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	Faecal Coliform	MPN/ 100 ml	IS: 1622 - 1981 Reaffirmed: 2019	70.0	<2.0 - 1.6 x 10 ⁷

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ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13887/2025		Date of Report: 17/03/2025	
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Near Main Gate	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	48	48
(d)	Average ambient temperature (°C)	24	24
(e)	Time of Sampling Started (Hours)	10:24 am (10.03.2025)	10:24 am (10.03.2025)
(f)	Time of Sampling completed (Hours)	10:15 am (11.03.2025)	10:15 am (11.03.2025)
2	Total time of sampling (Minutes)	24 hour (1406 minutes)	24 hour (1404 minutes)
3	Average Air sampling rate (m ³ /minute)	1.135	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1595.583	• 23.425
	• GAS (liter)	• 702.9	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	88.9	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	53.79	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	14.10	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	20.53	6.0 - 750	For 24 hour =80

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Lab-Incharge



Ritu Garg
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ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13888/2025		Date of Report: 17/03/2025	
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Near Factory Colony	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	48	48
(d)	Average ambient temperature (°C)	24	24
(e)	Time of Sampling Started (Hours)	10:35 am (10.03.2025)	10:35 am (10.03.2025)
(f)	Time of Sampling completed (Hours)	10:22 am (11.03.2025)	10:22 am (11.03.2025)
2	Total time of sampling (Minutes)	24 hour (1397 minutes)	24 hour (1397 minutes)
3	Average Air sampling rate (m ³ /minute)	1.170	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1634.958	• 23.284
	• GAS (liter)	• 698.7	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	78.4	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	48.10	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.86	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	18.42	6.0 - 750	For 24 hour =80

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ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13889/2025		Date of Report: 17/03/2025	
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Near ETP Control Room	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	50	50
(d)	Average ambient temperature (°C)	23	23
(e)	Time of Sampling Started (Hours)	10:30 am (11.03.2025)	10:30 am (11.03.2025)
(f)	Time of Sampling completed (Hours)	10:18 am (12.03.2025)	10:18 am (12.03.2025)
2	Total time of sampling (Minutes)	24 hour (1406 minutes)	24 hour (1406 minutes)
3	Average Air sampling rate (m ³ /minute)	1.160	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1631.424	• 23.428
	• GAS (liter)	• 703.2	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	82.6	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	51.22	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	14.23	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	18.75	6.0 - 750	For 24 hour =80

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ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13890/2025		Date of Report: 17/03/2025	
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Village: Harepur	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	50	50
(d)	Average ambient temperature (°C)	23	23
(e)	Time of Sampling Started (Hours)	10:42 am (11.03.2025)	10:42 am (11.03.2025)
(f)	Time of Sampling completed (Hours)	10:20 am (12.03.2025)	10:20 am (12.03.2025)
2	Total time of sampling (Minutes)	24 hour (1403 minutes)	24 hour (1403 minutes)
3	Average Air sampling rate (m ³ /minute)	1.155	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1620.234	• 23.376
	• GAS (liter)	• 701.4	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	77.4	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	45.36	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	12.98	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	17.42	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

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(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
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(Ritu Garg)
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ETRC/PM09/TEST-REP/FT/43

TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13891/2025		Date of Report: 17/03/2025
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	10.03.2025
(b)	Stack material	RCC
(c)	Height of stack from ground level	65 mts
(d)	Source to which stack attached	Boiler
(e)	No. of boiler attached with capacity	02 Nos., 80 TPH Each
(f)	Type and quantity of fuel used	Bagasse
(g)	Details of APCS installed	Wet Scrubber
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	29.0
(b)	Stack gas temperature (°C)	104.0
(c)	Stack gas velocity (m/sec)	11.79
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	62
(f)	Volume of air sampled (liters)	1054

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-01): 1985 Reaffirmed: 2019	78.2	2.0 - 1000	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-02): 1985 Reaffirmed: 2019	7.6	1.0 - 2000	-
3	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-07): 2005 Reaffirmed: 2022	20.0	2.0 - 1000	-

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TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13892/2025		Date of Report: 17/03/2025
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS (D.G. Set - 01)
1.(a)	Date of monitoring	10.03.2025
(b)	Stack material	Mild Steel
(c)	Height of stack from ground level	6.3 meter above rooftop
(d)	Source to which stack attached	D.G. SET
(e)	No. of boiler attached with capacity	500 KVA
(f)	Type and quantity of fuel used	HSD
(g)	Details of APCS installed	-
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	28.0
(b)	Stack gas temperature (°C)	154.0
(c)	Stack gas velocity (m/sec)	8.92
(d)	Flow rate (m ³ /sec) for PM	0.25
(e)	Sampling time (minutes) for PM	60 minutes
(f)	Load	903 Amp / 300 KW

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Standards as per CPCB
1	Particulate Matter (PM)	g/kW-hr	IS: 11255 (Part-01): 1985 Reaffirmed: 2019	0.088	0.2
2	Sulphur Dioxide (SO ₂)	g/kW-hr	IS: 11255 (Part-02): 1985 Reaffirmed: 2019	0.072	-
3	Oxides of Nitrogen (NO _x)	g/kW-hr	IS: 11255 (Part-07): 2005 Reaffirmed: 2022	0.40	4.0 (NO _x + HC)
4	Non-Methane Hydrocarbon (NMHC)	g/kW-hr	By G. C.	0.056	
5	Carbon Monoxide	g/kW-hr	ETRC/LABSOPA/13	0.34	3.5

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TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13893/2025		Date of Report: 17/03/2025
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS (D.G. Set - 02)
1.(a)	Date of monitoring	11.03.2025
(b)	Stack material	Mild Steel
(c)	Height of stack from ground level	6.3 meter above rooftop
(d)	Source to which stack attached	D.G. SET
(e)	No. of boiler attached with capacity	500 KVA
(f)	Type and quantity of fuel used	HSD
(g)	Details of APCS installed	-
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	27.0
(b)	Stack gas temperature (°C)	151.0
(c)	Stack gas velocity (m/sec)	8.82
(d)	Flow rate (m ³ /sec) for PM	0.25
(e)	Sampling time (minutes) for PM	60 minutes
(f)	Load	880 Amp / 292 KW

TEST RESULT

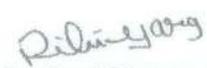
Sr. No.	Parameter	Unit	Protocol	Result	Standards as per CPCB
1	Particulate Matter (PM)	g/kW-hr	IS: 11255 (Part-01): 1985 Reaffirmed: 2019	0.089	0.2
2	Sulphur Dioxide (SO ₂)	g/kW-hr	IS: 11255 (Part-02): 1985 Reaffirmed: 2019	0.056	-
3	Oxides of Nitrogen (NO _x)	g/kW-hr	IS: 11255 (Part-07): 2005 Reaffirmed: 2022	0.44	4.0 (NO _x + HC)
4	Non-Methane Hydrocarbon (NMHC)	g/kW-hr	By G. C.	0.059	
5	Carbon Monoxide	g/kW-hr	ETRC/LABSOPA/13	0.48	3.5

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Lab-Incharge




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TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13894/2025		Date of Report: 17/03/2025
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS (D.G. Set - 03)
1.(a)	Date of monitoring	11.03.2025
(b)	Stack material	Mild Steel
(c)	Height of stack from ground level	6.3 meter above rooftop
(d)	Source to which stack attached	D.G. SET
(e)	No. of boiler attached with capacity	500 KVA
(f)	Type and quantity of fuel used	HSD
(g)	Details of APCS installed	-
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	28.0
(b)	Stack gas temperature (°C)	155.0
(c)	Stack gas velocity (m/sec)	8.84
(d)	Flow rate (m ³ /sec) for PM	0.25
(e)	Sampling time (minutes) for PM	60 minutes
(f)	Load	915 Amp / 304 KW

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Standards as per CPCB
1	Particulate Matter (PM)	g/kW-hr	IS: 11255 (Part-01): 1985 Reaffirmed: 2019	0.090	0.2
2	Sulphur Dioxide (SO ₂)	g/kW-hr	IS: 11255 (Part-02): 1985 Reaffirmed: 2019	0.054	-
3	Oxides of Nitrogen (NO _x)	g/kW-hr	IS: 11255 (Part-07): 2005 Reaffirmed: 2022	0.32	4.0 (NO _x + HC)
4	Non-Methane Hydrocarbon (NMHC)	g/kW-hr	By G. C.	0.050	
5	Carbon Monoxide	g/kW-hr	ETRC/LABSOPA/13	0.44	3.5

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ETRC/PM09/TEST-REP/FT/43

TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13895/2025		Date of Report: 17/03/2025	
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152	
Monitored by		ETRC, Lucknow	
Sr. No.	GENERAL INFORMATION	DETAILS (D.G. Set - 04)	
1.(a)	Date of monitoring	12.03.2025	
(b)	Stack material	Mild Steel	
(c)	Height of stack from ground level	6.3 meter above rooftop	
(d)	Source to which stack attached	D.G. SET	
(e)	No. of boiler attached with capacity	320 KVA	
(f)	Type and quantity of fuel used	HSD	
(g)	Details of APCS installed	-	
2.	PARAMETERS	VALUES	
(a)	Ambient temperature (°C)	28.0	
(b)	Stack gas temperature (°C)	154.0	
(c)	Stack gas velocity (m/sec)	8.84	
(d)	Flow rate (m ³ /sec) for PM	0.25	
(e)	Sampling time (minutes) for PM	60 minutes	
(f)	Load	578 Amp / 192 KW	

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Standards as per CPCB
1	Particulate Matter (PM)	g/kW-hr	IS: 11255 (Part-01): 1985 Reaffirmed: 2019	0.089	0.2
2	Sulphur Dioxide (SO ₂)	g/kW-hr	IS: 11255 (Part-02): 1985 Reaffirmed: 2019	0.066	-
3	Oxides of Nitrogen (NO _x)	g/kW-hr	IS: 11255 (Part-07): 2005 Reaffirmed: 2022	0.32	4.0
4	Non-Methane Hydrocarbon (NMHC)	g/kW-hr	By G. C.	0.060	(NO _x + HC)
5	Carbon Monoxide	g/kW-hr	ETRC/LABSOPA/13	0.40	3.5

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ETRC/PM09/TEST-REP/FT/44

TEST REPORT AMBIENT NOISE MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13896/2025		Date of Report: 17/03/2025
Name /Address/Type of Industry		M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
(a)	Date of monitoring	11/03/2025 (06:00 AM) to 12/03/2025 (06:00 AM)
(b)	Sample Description	Ambient Noise
(c)	Sampling Location	Near admin block
(d)	Environmental Condition	Normal
(e)	Monitoring Protocol	IS: 9989: 1981, Reaffirmed: 2020

TEST RESULT

Sr. No.	Parameter	Unit	Ambient Noise Level	
			Results Day Time (06:00 AM - 10:00 PM)	Results Night Time (10:00 PM - 06:00 AM)
1	Equivalent Sound Level (L_{eq})	dB	61.2	50.9
2	Minimum (L_{Min})	dB	54.8	44.1
3	Maximum (L_{Max})	dB	65.8	56.3
4	L_{10}	dB	65.2	55.9
5	L_{50}	dB	63.8	54.2
6	L_{90}	dB	62.0	51.9

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

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ETRC/PM09/TEST-REP/FT/46

TEST REPORT BAGASSE ANALYSIS

Test Report Ref No.: ETRC/EPA/13897/2025	Date of Report: 17/03/2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Sampling Location	Bagasse	5	Packing Condition	Sealed
2	Sample Description	Bagasse Sample	6	Sample Collected By	ETRC
3	Sample received date	12.03.2025	7	Analysis Start Date	12.03.2025
4	Sample Quantity	1.0 kg	8	Analysis End Date	17.03.2025

Test Results

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result
1	Moisture	%	IS: 1350 (Part - 01): 1984 Reaffirmed: 2019	47.55
2	Ash Content	%	IS: 1350 (Part - 01): 1984 Reaffirmed: 2019	1.50
3	Volatile Matter (On dry basis)	%	IS: 1350 (Part - 01): 1984 Reaffirmed: 2019	78.75
4	Fixed Carbon	%	IS: 1350 (Part - 01): 1984 Reaffirmed: 2019	16.36
5	Gross Calorific Value	Cal /gm	IS: 1350 (Part - 02): 2022	2194.2
6	Net Calorific Value	Cal /gm	IS: 1350 (Part - 02): 2022	2134.0

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ETRC/PM09/TEST-REP/FT/46

TEST REPORT ASH ANALYSIS

Test Report Ref No.: ETRC/EPA/13898/2025	Date of Report: 17/03/2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Sampling Location	Ash Yard	5	Packing Condition	Sealed
2	Sample Description	Ash Sample	6	Sample Collected By	ETRC
3	Sample received date	12.03.2025	7	Analysis Start Date	12.03.2025
4	Sample Quantity	1.0 kg	8	Analysis End Date	17.03.2025

Test Results

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result
1	Unburnt Carbon	%	IS: 1350 (Part - 04): Section: 01 2024	8.49
2	Loss On Ignition (LOI)	%	IS: 1727: 1967 Reaffirmed: 2018	2.398
3	Combustible Matter	%	IS: 1350 (Part - 04): Section: 01 2024	0.59
4	Gross Calorific Value	Cal /gm	IS: 1350 (Part - 02): 2022	not burnt

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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/EPA/16030/2025	Date of Report: 20/11/2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	ETP Outlet	6	Sample Collected by	Industry self
				Sample Collection date	16.11.2025
3	Sample received date	16.11.2025	7	Analysis Start Date	16.11.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	20.11.2025

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500 - H ⁺	7.4	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS 3025 (Part - 16): 2023	956.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	16.0	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part - 44): 1993 Reaffirmed: 2019	12.0	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS 3025 (Part - 58): 2006 Reaffirmed: 2022	76.0	2.0 - 600000
6	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200

BDL = Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Dr. Ritu Garg)
QM



ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/EPA/16031/2025	Date of Report: 20/11/2025
Name /Address/Type of Industry	M/s Balrampur Chini Mills Limited Unit: Akbarpur Village: Harepur Jagdishpur, P.O. Mijhaura, Tehsil: Bhati District: Ambedkarnagar (U.P.) - 224152

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Outlet	6	Sample Collected by	Industry self
				Sample Collection date	16.11.2025
3	Sample received date	16.11.2025	7	Analysis Start Date	16.11.2025
4	Sample Quantity	2.0 liters	8	Analysis End Date	20.11.2025

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500 - H ⁺	7.3	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS 3025 (Part - 16): 2023	348.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	6.6	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS 3025 (Part - 44): 1993 Reaffirmed: 2019	4.2	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS 3025 (Part - 58): 2006 Reaffirmed: 2022	28.0	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed. 2023 - 4500 - P - D	0.42	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023 - 4500 - N _{org} - B+C	BDL	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200
9	Faecal Coliform	MPN/ 100 ml	IS 1622 - 1981 Reaffirmed: 2019	28.0	<2.0 - 1.6 x 10 ⁷

BDL = Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
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- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Dr. Ritu Garg)
QM

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO 488 OF 2025

IN THE MATTER OF:

ANKUSH SINGH

...APPLICANT

VERSUS

DISTRICT MEGISTRATE AMBEDKAR NAGAR & ORS.

...RESPONDENTS

KNOW ALL to whom these present shall come that I/We the above named RESPONDENT (Subhashish Ghosh for Akbarpur Chini Mills by appoint, **M/S ARTLO, MS. SHRIYA TAKKAR AND BELOW MENTIONED ADVOCATES** to be the Advocates in the above noted case To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Court in the case is called.

And I /we undersigned do hereby agree to pay the fee of Rs. 2500/- to the Advocate or his substitute responsible for the prosecution of the said case. The fee for the said case shall be of the

Advocate which he shall receive. And I /we the undersigned do hereby agree to pay the fee of Rs. 2500/- of the whole or part of the fee agreed by me/us to be paid to the Advocate or his substitute responsible for the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof

And I /we the undersigned do hereby agree to pay the fee of Rs. 2500/- of the whole or part of the fee agreed by me/us to be paid to the Advocate or his substitute responsible for the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof

And I /we the undersigned do hereby agree to pay the fee of Rs. 2500/- of the whole or part of the fee agreed by me/us to be paid to the Advocate or his substitute responsible for the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 12th Day of December ,2025

Accepted

For **AKBARPUR CHINI MILLS**
(A Unit of Balrampur Chini Mills Limited)
Subhashish Ghosh
Authorized Signatory

RESPONDENT
SUBHASHISH GHOSH AUTHORIZED SIGNATORY
OF M/S AKBARPUR CHINI MILLS
(SUBHASHISH GHOSH)

Aastha Tyagi

Shriya Takkar

Manan Takkar

(SHRIYA TAKKAR, MANAN TAKKAR, AVANTIKA THAKUR, AASTHA TYAGI,

Prince Sharma

PRINCE SHARMA, UDIT SAINI & YASH DEWAN)
ADVOCATES

M/S ARTLO

P-6/2-E, DLF PHASE 2, GURGAON – 122002

9910100005

EMAIL ID: MANANTAKKAR@ARTLO.IN



BALRAMPUR CHINI MILLS LIMITED

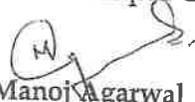
CIN - L15421WB1975PLC030118
Reg. Off. : FMC Fortuna, 2nd Floor, 234/3A, A. J. C. Bose Road, Kolkata - 700 020

P : 033 2287 4749
F : 033 2283 4487
E : bcml@bcml.in
W : www.chini.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE (10/2023)TH MEETING OF THE EXECUTIVE COMMITTEE OF THE BOARD OF DIRECTORS OF BALRAMPUR CHINI MILLS LIMITED HELD ON MONDAY, THE 17TH DAY OF APRIL, 2023 AT THE REGISTERED OFFICE OF THE COMPANY AT "FMC FORTUNA", 2ND FLOOR, 234/3A, A. J. C. BOSE ROAD, KOLKATA - 700020

"RESOLVED THAT Shri Subhashish Ghosh, Manager (Liaisoning) of the Company, be and is hereby authorized to appear, sign, verify, declare, affirm, make, present, submit and file all necessary notices, complaints, petitions, written statements, affidavits, undertakings, vakalatnamas, declarations, appeals, revisions, applications, statements, complaints, papers & documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before any court of law or any tribunal including NCLT, NCLAT, etc. or any quasi-judicial or statutory or administrative authority and in this regard to nominate, appoint and engage advocates, solicitors, counsel or other professionals and retainers and also to do all such acts, things, deeds as may be necessary or proper to carry out the purposes mentioned hereinbefore."

For Balrampur Chini Mills Limited


Manoj Agarwal
Company Secretary

Date: 17.04.2023

PROOF OF SERVICE

Advance Service – Reply on Behalf of Respondent No. 5 in O.A. No. 488 of 2025.**82**

From Prince <prince@artlo.in>**Date** Fri 12/12/2025 1:15 PM**To** SINGHANKUSH373@GMAIL.COM <SINGHANKUSH373@GMAIL.COM>; DMAMB@NIC.IN <DMAMB@NIC.IN>; feedback@uppdb.com <feedback@uppdb.com>; EINCIDIDUPLU-UP@NIC.IN <EINCIDIDUPLU-UP@NIC.IN>; DRAK.AKB+HINDI@GMAIL.COM <DRAK.AKB+HINDI@GMAIL.COM>; pradeepmisra@yahoo.com <pradeepmisra@yahoo.com>; ANANDMISHRA.SCI@GMAIL.COM <ANANDMISHRA.SCI@GMAIL.COM>**Cc** Manan Takkar <manantakkar@artlo.in>; Aastha Tyagi <aastha@artlo.in> 1 attachment (8 MB)

REPLY ON BEHALF OF AKBARPUR CHINI MILLS.pdf;

Dear Sir/Madam,

Please find attached the advance copy of the reply filed on behalf of Respondent No. 5, M/s Balrampur Chini Mills Ltd., Unit Akbarpur, in O.A. No. 488 of 2025, titled as Ankush Singh vs. District Magistrate, Ambedkar Nagar & Others.

Kindly acknowledge receipt.